

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 27th day of October, 2006

ORIGINAL APPLICATION NO. 186/2005

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

P.P.Sharma
S/o Shri Net Ram Sharma,
R/o C-22, Krishna Puri Colony,
Near ESI Dispensary, Ajmer Road,
Jaipur.

By Advocate : Shri C.B.Sharma
... Applicant

Versus

1. Union of India
Through Secretary,
Department of Post,
Ministry of Communications & Information
Technology, Dak Bhawan,
New Delhi.
2. Director of Accounts (Postal),
Tilak Nagar,
Jaipur.

By Advocate : Shri T.P.Sharma
... Respondents

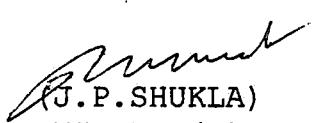
ORDER (ORAL)

The applicant has filed this OA thereby praying that the respondents may be directed to accept revised option of the applicant and fix his pay at the stage of Rs.10000/- on 18.10.2002 instead of 1.4.2003 in the scale of Rs.7500-12000 by quashing the letter dated 10.2.2004 (Ann.A/1) with all consequential benefits.

2. Notice of this OA was given to the respondents, who have filed their reply. In the reply it has

been stated that the relief sought by the applicant for accepting his revised option and fixing his pay at the sage of Rs.10000/- as on 18.10.2002 instead of 1.4.2003 has been granted by the respondents by accepting his revised option, and revised pay slip has been issued to the applicant on 29.6.2005 with all consequential benefits. The respondents have also given the detail of the amount which has been paid to the applicant on account of accepting his revised option.

3. In view of this subsequent development, the present OA does not survive and the same stands disposed of accordingly with no order as to costs.



J.P. SHUKLA
MEMBER (A)



(M.L. CHAUHAN)
MEMBER (J)

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